

does not arise. Besides, since there is no ban on inter-State movement of oilseeds, the millers may obtain their requirements from the nearby producing States.

Investigations into Complaints of Extravagance by some State Undertakings by B.P.E.

8648. SHRI YADVENDRA DUTT: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news-item published in "Indian Today" of February 16, 1978 stating that the Bureau of Public Enterprises has been ordered to investigate complaints of extravagance by some State Undertakings;

(b) if so, the names of the enterprises who are being investigated and the charges against those briefly; and

(c) what action is being taken to curb such practices?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) At the instance of the Parliamentary Committee on Public Undertakings (CoPU). Bureau addressed the various Public Enterprises for submitting information on different aspects of the working of the Undertakings, in the form of replies to a questionnaire prepared by the CoPU. The information received from the Public Enterprises was transmitted by the Bureau to the CoPU. The latter has submitted reports to Lok Sabha covering part of the questionnaire, the first one being presented on 3rd April 1978.

(c) The recommendations of the CoPU in the reports already submitted are under the active consideration of the Government.

Income-Tax Arrears in respect of First Forty-Five Industrial Houses

8649. SHRI DURGA CHAND: Will the Minister of FINANCE be pleased to state:

(a) the names of first 45 industrial houses against whom Income Tax arrears are at present pending and what is the amount pending against each industrial house;

(b) what is the number of cases of income tax arrears against each industrial house pending at present in the court of law and since when they are pending;

(c) whether it is proposed to amend the law in order to recover tax arrears from these 45 industrial houses and if so, the details thereof and if not, the reasons therefor; and

(d) in what manner the income tax arrears cases are proposed to be expedited?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (d). The requisite information is being collected and would be laid on the Table of the House as soon as possible.

Fair Price Shops functioning in various States

8650. SHRI DURGA CHAND: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) what is the number of fair price shops which are functioning at present in each State;

(b) what are the items of commodities which are sold by these shops; and

(c) whether it is proposed to add more items for sale by these shops; and

(d) what is the number of fair price shops proposed to be opened in each districts of Himachal Pradesh during the next five years, year-wise and what is the number of villages proposed to be covered therein?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): (a) A statement showing the number of fair price/ration shops functioning at present in each state is attached.